

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60435 of 2021

[Arising out of Order-in-Appeal No. 26-27/ST/CGST-APPEAL-GURUGRAM/SG/2021-22 dated 30.06.2021 passed by the Commissioner (Appeals), CGST, Gurugram]

M/s Geodis India Private Limited

.....Appellant

DLF Building No. 5, Tower B,
10th Floor, Cyber Terraces DLF,
Phase III, Sector 25,
Gurugram, Haryana 122002

VERSUS

Commissioner of CGST, Gurugram

.....Respondent

Plot No. 36-37, Sector 32,
Gurugram, Haryana 122001

WITH

Service Tax Appeal No. 60436 of 2021

[Arising out of Order-in-Appeal No. 26-27/ST/CGST-APPEAL-GURUGRAM/SG/2021-22 dated 30.06.2021 passed by the Commissioner (Appeals), CGST, Gurugram]

M/s Geodis India Private Limited

.....Appellant

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VERSUS

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Plot No. 36-37, Sector 32,
Gurugram, Haryana 122001

APPEARANCE:

Ms. Krati Singh, Sh. Aman Singh and Ms. Jashanpreet Kaur, Advocates for
the Appellant

Sh. Aneesh Dewan, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60655-60656/2024

DATE OF HEARING: 06.12.2024

DATE OF DECISION: 06.12.2024

PER: S. S. GARG

The learned Counsel for the appellants submits that in these two appeals the appellants have challenged the impugned order passed by the Commissioner (Appeals), whereby the learned Commissioner (Appeals) has remanded the matter to the Original Authority. She further submits that the Original Authority has passed the fresh order as per the remand order of the learned Commissioner (Appeals).

2. In view of the above facts, both the appeals have now become infructuous and are disposed of accordingly.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)